

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No.348/252(1)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2018**

Name of the Company: Nareshbhai Purshottambhai Antala & Anr.
(Siddharth Remedies Pvt. Ltd.)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 (1) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PANKAJ MODI	Advocate	Pehtoneg	P.K. Modi
2.				

ORDER

Advocate Mr. Pankaj Modi is present for the Appellant

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

The representation of the Income Tax Department is not received, despite issuance of notices.

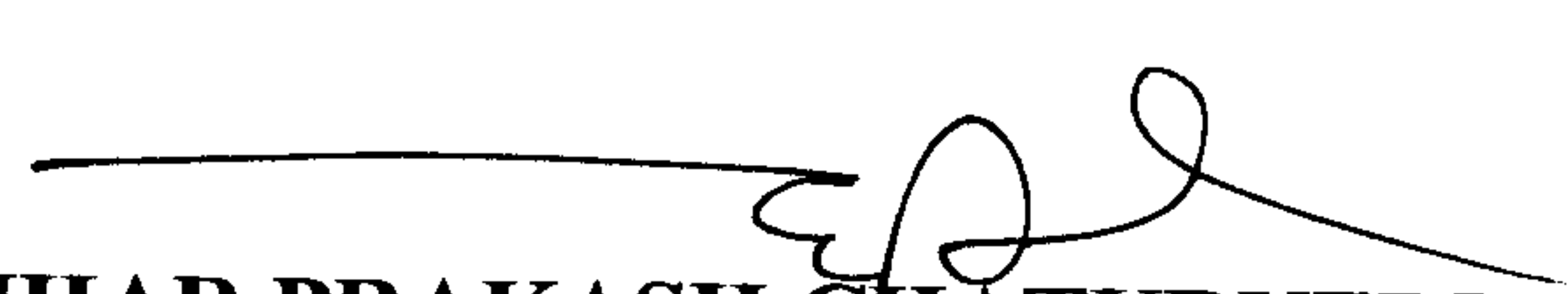
The Appellant Counsel further submitted that the Company was not a going concern, since its incorporation and was not doing business for not issuance of Drug manufacturing licence. But the Company having some land and assets.

The Counsel for the Appellant fairly conceded that the company proposed to dispose of its assets after making statutory compliances and is contemplating to be closed such submission is noted.

The Appellant files an additional affidavit with regard to the fact that it is not a shell company and no unusual transaction took place during the period of demonetisation.

The arguments of learned Counsel for the Appellant are heard.

The order is reserved.


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 26th day of September, 2018